

Bill No. 84 of 2022

THE HIGH COURT OF RAJASTHAN (ESTABLISHMENT OF
A PERMANENT BENCH AT RAJSAMAND) BILL, 2022

By

SHRIMATI DIYA KUMARI, M.P.

A

BILL

*to provide for the establishment of a permanent bench of the High Court
of Rajasthan at Rajsamand.*

BE it enacted by Parliament in the Seventy-Third Year of the Republic of India
as follows:—

1. This Act may be called the High Court of Rajasthan (Establishment of a Permanent Bench at Rajsamand) Act, 2022. Short title.

5 2. There shall be established a permanent Bench of the High Court of Rajasthan at Rajsamand and such Judges of the High Court of Rajasthan, being not less than five in number, as the Chief Justice of that High Court may, from time to time, nominate, shall sit at Rajsamand in order to exercise the jurisdiction and power for the time being vested in that High Court in respect of cases arising
10 in the districts of Rajsamand, Pali, Ajmer, Sirohi, Bhilwara, Chittorgarh, Pratapgarh, Dungarpur, Banswara and Udaipur. Establishment of a permanent Bench of the High Court of Rajasthan at Rajsamand.

STATEMENT OF OBJECTS AND REASONS

Since the time a Bench of the High Court of Rajasthan, which is functioning at Jodhpur, was established at Jaipur, there has been a demand for the establishment of a permanent Bench of the High Court at Rajsamand.

Rajasthan is one of the largest States. On average, there is only one High Court Judge per twenty-five lakh of the population of the State. Hence there arises a requirement of an additional permanent Bench of the High Court to effectively dispose cases and reduce pendency.

The number of pending cases of Rajsamand division in the High Court are numerous. Besides, in a large number of cases, the Government of Rajasthan, its various departments or the Public Sector Undertakings and autonomous bodies under it happen to be a party.

The Constitution of India provides the right of access to justice to every citizen. District-wise distribution of tribal population for the State of Rajasthan shows that they have their highest concentration in the Udaipur division, which includes, Banswara district (72.3 per cent), followed by Dungarpur (65.1 per cent.) and Udaipur (47.9 per cent). In fact a vast majority of this tribal population fall within the category of Scheduled Tribes. A majority of this tribal population are financially weak and hence unable to access justice due to the large distance between these districts to the Jodhpur and Jaipur benches of the Rajasthan High Court. Therefore, establishment of a permanent Bench at Rajsamand will not only reduce unnecessary expenditure from the public exchequer but would also benefit the people, particularly tribal people, from Rajsamand, Pali, Ajmer, Sirohi, Bhilwara, Chittorgarh, Pratapgarh, Dungarpur, Banswara and Udaipur districts.

Hence this Bill.

NEW DELHI;
28 February, 2022

DIYA KUMARI

LOK SABHA

A

BILL

to provide for the establishment of a permanent bench of the High Court
of Rajasthan at Rajsamand.

(Shrimati Diya Kumari, M.P.)